# CENTRAL ADMINISTRATIVE TRIBUNAL

# Principal Bench



C.P. No. 326 of 1994 M.A. No.3852 of 1994 in O.A. No.1176 of 1987

New Delhi, dated the 9th May, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (A)

 Shri Janak Raj Sharma, S/o Shri Sadhu Ram, Sr. Clerk DME(OP) Mech. Branch, DRM Office, Ambala Cantt.

- 2. Shri Dilbagh Rai, S/o Shri Karati Lal.
- 3. Shri Om Prakash,
   S/o Shri Kundan Lal,
   Head Clerk,
   under LocoForeman, SRE. .... APPLICANTS

(By Advocate: Shri B.S. Mainee)

#### VERSUS

Shri L.K.Sinha, General Manager, Northern Railway, Baroda House, New Delhi.

RESPONDENTS

(By Advocate: Shri B.K. Aggarwal)

### ORDER (Oral)

### BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri B.S. Mainee for the applicant and Shri B.K. Aggarwal for the respondents.

2. Both the counsel agree that consequent to the grant of retrospective promotion to the applicants in terms of

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judgment dated 26.5.93 in O.A. No.1176/87 nothing further survives in the C.C.P. which is accordingly dismissed and the notices against the respondents are discharged.

3. Shri Mainee states that the applicant would also be entitled to arrears of salary consequent to the retrospective promotion. This is a separate cause of action and the applicant may agitate the same through appropriate original proceedings in accordance with law if so advised. No costs.

(Mrs. LAKSHMI SWAMINATHAN)
Member (J)

(S.R. ADIGE) Member (A)

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